

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Civil)...../2008
CC 8500/2008(From the judgement and order dated 21/04/2008 in CWP No.
7885/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

PRITAM CHAUDHARY & ORS.

Petitioner(s)

VERSUS

M/S BAJAJ HINDUSTAN LTD.& ORS.

Respondent(s)

(with appln.(s) for permission to file SLP and exemption from
filing O.T. and with prayer for interim relief and office report))

WITH

T.P.(C) NO. 614 of 2008

(With appln.(s) for directions and exemption from filing O.T.
and office report)

SLP(C) NO. 15465 of 2008

(With appln.(s) for exemption from filing O.T. and with prayer
for interim relief and office report)

Date: 30/06/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE G.S. SINGHVI

(VACATION BENCH)

For Petitioner(s)

Mr. Sanjay Sharawat, Adv.

In CC..8500/08

Mr. Manvendra Verma, Adv.

for Pet.1to28

St. of U.P. in

Mr. Vilav Sharma, Adv.

SLP15465/08

Mr. Ravi Prakash Mehrotra, Adv.

Mr.Garvesh Kabra, Adv.

in CC.8500/08 &Mr. Viplav Sharma, Adv.

SLP 15465/08

Mr. Ravi P. Mehrotra, Adv.

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In

Mr. Shanti Bhushan, Sr. Adv.

TP No.614/08

Ms. Sunieta Ojha, Adv.

Mr. Vikas Mehta, Adv.

Mr. Ankur Chawla, Adv.

Mr. Jayant Mohan, Adv.

in TP 614/08

Mr. Rahul Pratap, Adv.

Mr. Vikas Mehta, Adv.

For Respondent(s)

in SLP...CC.8500/

Mr. Rajiv Dutta, Sr. Adv.

08, SLP15465/08 &

Ms. Ruby Singh Ahuja, Adv.

ors.

Mr. Sanjeev Kr. Singh, Adv.

Mr. Abeer Kumar, Adv.

Mr. Uday Kumar, Adv.

Mr. Alok Agarwal, Adv.

Mrs. Manik Karanjawala, Adv.

for R6 in SLP... Mr. Vishnu Sharma, Adv.
CC.8500/08 &TP614/04
& SLP 15465/08

Mr. Viplav Sharma, Adv.
Mr. Ravi P. Mehrotra, Adv.

St.of U.P. Mr. Garvesh Kabra, Adv.
in TP 614/08

UPON hearing counsel the Court made the following
ORDER

Permission to file SLP is granted in
SLP(C)...CC.8500/2008.

Let notice issue on the Transfer Petition(C)
No.614/2008.

Learned counsel for the State of Uttar Pradesh and
the Cane Commissioner, U.P., who have been made respondents
2 and 3 in the Transfer Petition, accepts notice. Learned
counsel for the U.P. Cane Union Federation Limited, which has
been made respondent 4, also accepts notice of the petition.
Notice, as far as they are concerned, shall be deemed to have
been completed. Let notice issue to the other respondents in
the usual course. The notice is made returnable six weeks after
the summer vacation.

As far as SLP...CC.8500/2008 and
SLP(C)No.15465/2008 are concerned, let notice issue on these
petitions as well. In SLP...CC.8500/2008 learned counsel
appears and accepts notice on behalf of the State of U.P.
Similarly, learned counsel appears and accepts notice on behalf
of respondent No.8 U.P. Cane

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Union Federation Ltd. Service of notice as far as they are
concerned shall be deemed to have been completed. Let notice
issue to the others in the usual course.

In SLP(C)No.15465/2008 learned counsel appears
and accepts notice on behalf of respondents 1 to 4 and
learned counsel has also appeared and
accepted notice on behalf of respondent No.6 U.P. Cane Union
Federation Ltd. Notice as far as they are concerned, shall be
deemed to have been completed. Notice will only be required to
be served on the respondent No.5, Union of India, in the usual
course.

In Both SLP...CC.8500/2008 and
th
SLP(C)No.15465/2008 the orders passed on 15 May, 2008 in
SLP(C)Nos.10425 -10427 of 2008 shall be applicable until
further orders.

(Sheetal Dhingra)
Court Master

(Vijay Dhawan)
Court Master